

(c) These incidents have been taken up by the Government of West Bengal with the Government of East Pakistan. A few serious cases have also been taken up by the Indian High Commission, Karachi, with the Government of Pakistan. The State Governments have taken steps e.g. intensifying border patrols, to tighten up security arrangements.

Banks in Rajasthan

378. Shri H. C. Sharma: Will the Minister of Labour and Employment be pleased to lay a statement showing

(a) in how many cases the Conciliation Officer (Central) Ajmer and other labour authorities found the banks working in Rajasthan guilty of violation of Industrial Disputes Act and Bank Award,

(b) the names of the banks and the cases,

(c) if so, in how many cases the managers of banks were prosecuted, and

(d) the reasons if the concerned banks were not prosecuted?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) In 9 cases. The names of the banks and the cases of violation are stated against each, as below

(1) *Bank of Jaipur Ltd. Head Office Jaipur*

(1) Withholding of increment of Shri Jagannath Sharma of Surajgarh branch, from 1-1-55

(2) Withholding of increment of Shri Jagannath Sharma of Surajgarh branch from 1-5-57

(3) Non-implementation of Bank award in respect of 10 employees at Jaipur during the period of probation

(4) Non-payment of Special allowance under para 164 of the Sastry Award to Sarvashri S. C. Patni and M. C. Patnaudi

(5) Non-implementation of Bank Award in respect of the employees of the bank at Kotah during the period of probation.

(6) Non-payment of Cash allowance to Shri G. L. Goyal, Cashier, Kotah Branch, under the Bank award

(7) Non-implementation of para. 292(5)(b) of the Sastry Award regarding fixation of salary of the employees of the bank

(11) *Bank of Rajasthan Ltd., Head Office, Jaipur*

(8) Non-payment of overtime allowance to the employees of Udaipur branch for the months of June, July and December, 1956 and January and February 1957

(111) *Hindustan Commercial Bank Ltd., Jaipur Branch*

(9) Non-payment of overtime allowance to the employees of Jaipur branch

(c) and (d) No prosecutions were launched as the managements concerned agreed to rectify the irregularities and paid dues of the workers in all the cases

Production Centres

379. Shri A. C. Guha: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) the number of production centres in West Bengal, Bihar, Assam, Tripura and Orissa during the last three financial years;

(b) total expenditure incurred on them in each of these States every year, and

(c) value of the products of these centres in each State every year?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c) The information is being collected and will be laid on the Table of Lok Sabha